



2026:AHC:1009

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19415 of 2025

Gautam Prasad

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Balram Jee Verma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Balram Jee Verma, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed as a Class-IV employee against a sanctioned post on 01.01.1994 on temporary basis. However, according to the writ petitioner, the writ petitioner represented the respondents for regularization. Thereafter the third respondent on 20.05.1997 issued certain directions and thereafter an advertisement came to be issued asking the candidates to submit applications by 21.07.1997. Interview took place on 04.08.1997 and on 12.08.1997, an appointment order came to be issued that too on temporary basis. The term of the writ petitioner stood extended from time to time and the appointment of the writ petitioner was cancelled on 05.03.1998 which was subject matter of challenge in Writ-A No. 31720 of 1998, which stood disposed of on 23.08.2023, however, the writ petitioner retired on 31.10.2022. The grievance of the writ petitioner is that the writ petitioner is entitled to the payment of pension computing the entire service rendered from 01.01.1994.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of

production of certified copy of the order.

January 6, 2026
N.S.Rathour

(Vikas Budhwar,J.)